**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 333/TD/2026**

Subject : Petition for surrender of the Category 'I' Trading Licence under Regulation 20(3) of the Trading Licence Regulations, 2020.

Petitioner : Refex Industries Limited (RIL)

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, RIL

**Record of Proceedings**

Learned counsel for the Petitioner stated that the present Petition seeks surrender of its Category 'I' Trading Licence in terms of Regulation 20(3) of the Trading Licence Regulations. Learned counsel submitted that the Petitioner has complied with the directions issued, vide Record of Proceedings dated 20.8.2026 through its compliance affidavit dated 28.8.2026 and that there are no outstanding obligations or pending disputes, as all such matters have been settled. The learned counsel further submitted that the Petitioner had not undertaken any trading activity during the financial year 2026–27 and, accordingly, prayed for waiver of the annual licence fee for the said period.

2. After hearing the learned counsel for the Petitioner, the matter was reserved for orders.

**By order of the Commission**
**Sd/-**
**(T.D. Pant)**
**Joint Chief (Law)**